

**IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT**

**BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM**

**आयकरअपीलसं./ITA No.2348/AHD/2016**

**(निर्धारणवर्ष / Assessment Year: (2012-13))**

**(Virtual Court Hearing)**

Jivrajbhai Shamjibhai Vaghani, 98, Mamta Park Society, Kapodra, Varachha Road, Surat-395006.	<b>Vs.</b>	The ITO, Ward-3(3)(2), Surat.
<b>स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: ABTPV5654K</b>		
<b>(Assessee)</b>		<b>(Respondent)</b>

Assessee by : Shri Rasesh Shah, CA

Respondent by : Ms Anupama Singla, Sr. DR

**सुनवाईकीतारीख/ Date of Hearing : 18/05/2021**

**घोषणाकीतारीख/Date of Pronouncement: 18/05/2021**

**आदेश / O R D E R**

**PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:**

The present appeal is preferred by the assessee challenging the impugned order dated 22.06.2016, passed by the learned Commissioner of Income Tax (Appeals)-3, Surat [in short “the CIT(A)”] which in turn arises out of an assessment order passed by the Assessing Officer under section 143(3) of the Income Tax Act, 1961 [hereinafter referred to as “the Act”].

2. Before us, the Learned Counsel, Shri Rasesh Shah, on behalf of the assessee, by way of a letter dated 17.05.2021, submitted that assessee did not wish to press this appeal, to which, the learned Departmental Representative (in short the “the ld. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (**in ITA No.2348/AHD/2016 for AY.2012-13**) is dismissed as withdrawn.

Order is pronounced on 18/05/2021 at the time of Virtual Court Hearing.

Sd/-  
**(PAWAN SINGH)**  
**JUDICIAL MEMBER**

Sd/-  
**(Dr. A.L. SAINI)**  
**ACCOUNTANT MEMBER**

सूरत /Surat

दिनांक/ Date:18/05/2021

SAMANTA

**Copy of the Order forwarded to:**

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

// TRUE COPY //

By Order

Assistant Registrar/Sr. PS/PS  
ITAT, Surat